

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

108. I.A. 2505/2021
IN
C.P.(IB)-859(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.04.2024**

NAME OF THE PARTIES: Parish Tekriwal.

V/s.

VRG Digital Corporation Pvt Ltd

Appearance:

For the Applicant: Atul Sharma Adv a/w Arjun Padhiyar

For the Liquidator: Adv B Gopalakrishnan a/w Ashish Dalal

SECTION 7 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

I.A. 2505/2021

1. The above application has been filed by Horizon Outsource Solutions Private Limited against the Liquidator seeking direction to the Liquidator to admit the claim of the Applicant.
2. Ld. Counsel for the parties submit that the Applicant is now under CIRP and therefore, cause title needs to be amended. Ld. Counsel for the Applicant undertook to file their Vakalatnama and to do the needful within two weeks.
3. Ld. Counsel for the Liquidator of VRG Digital Corporation Pvt Ltd seeks time to place on record certain facts about arrest of the promoters of

the Applicant Company for raising bogus bills, by way of additional affidavit.

4. Let the same be done after serving a copy on other side within two weeks. List on **26.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)